

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 84/92

Transfer Application No:

DATE OF DECISION 18.2.1993

Shri Arun Kumar. Petitioner

Shri S.P.Kulkarni. Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri S.K.Dhaon, Vice-Chairman,

The Hon'ble ~~Shri~~ Ms.Usha Savara, Member(A)

- 1. Whether Reporters of local papers may be allowed to see the Judgement ?
- 2. To be referred to the Reporter or not ?
- 3. Whether their Lordships wish to see the fair copy of the Judgement ?
- 4. Whether it needs to be circulated to other Benches of the Tribunal ?

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(S.K.DHAON)
VICE-CHAIRMAN.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH,
B O M B A Y.

Original Application No.84/92.

Shri Arun Kumar.

... Applicant.

V/s.

Union of India & ors.

... Respondents.

Coram: Hon'ble Vice-Chairman, Shri S.K.Dhaon,
Hon'ble Member(A), Ms.Usha Savara.

Appearances:-

Applicant by Shri S.P.Kulkarni.

Oral Judgment:-

(Per Shri S.K.Dhaon, Vice-Chairman) Dated: 18.2.1993.

This application was connected with no less than 32 Original Applications, the leading application being O.A. 518/91. The bunch of 32 applications were disposed of by us on 29.1.1993, some how or the other this Original Application was not listed before us on that day. The office note points out that this O.A. was left out due to an inadvertance.

2. The controversy raised in this application is similar to that one which was involved in the said bunch. We have already dismissed the original applications comprising the bunch.

3. For reasons given in O.A. No.518/91 and 31 other cases by our Judgment/Order dt. 29.1.1993 we dismiss this application, but without any order as to costs.

Usha Savara
18.2.93
(USHA SAVARA)

MEMBER (A)

S.K.Dhaon
(S.K.DHAON)
VICE - CHAIRMAN.

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